

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

Sb

Archana yadav

Shivani chawla

[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 13- M/s Smitz Polytex

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 23.07.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 622/2024

IN THE MATTER OF:

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA AND ORS.

...RESPONDENTS

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 13, M/S SMITZ POLYTEX.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Smitz Polytex, Respondent No. 13, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 13 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted in July/August 2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges non-compliance with prescribed discharge norms pH values, TDS levels, and alleged dilution in the PETP, Non-maintenance of records concerning production, fresh water consumption, and sludge management and potential bypass arrangement for untreated/partially treated effluent
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show

Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the abovementioned allegations and submits that Post-inspection, the Answering Respondent carried out a thorough review of the PETP operations and undertook corrective measures to address any short-term imbalances, if observed. The Unit has deployed trained operators to oversee PETP operations, and a separate energy meter has been installed to monitor and maintain the required operational hours and efficiency.
- 4.4. That the average water consumption and effluent generation are regularly documented and have never exceeded the permissible limits. The Answering Respondent holds a valid CTO under the Water Act and Air (Prevention & Control of Pollution) Act, 1981, and also holds valid hazardous waste authorisation valid up to 30.09.2025. Since the grant of consent, the Answering Respondent has consistently adopted best practices in effluent treatment and remains compliant with the terms and conditions laid down therein.
- 4.5. That it is submitted that Sludge is collected, stored, and disposed of as per the valid Hazardous Waste Authorization granted by HSPCB. The Respondent has an agreement with an authorized facility—copies of which can be furnished upon request.
- 4.6. That the occasional variance in pH was due to a short-term technical adjustment in chemical dosing, which was immediately rectified. The

latest independent laboratory reports confirm that the Unit meets the prescribed parameters for pH, TDS, and other relevant criteria. The PETP is designed to address high TDS effluent by a combination of chemical treatment and filtration. Any temporary deviation has been corrected, and additional control measures have been incorporated in the Standard Operating Procedure (“SOP”).

- 4.7. That the Inspection report has mentioned wrong information with respect to the unit which is rectified herein below:
- The PETP status is Operational
 - The Installed capacity (KLD) is not 250 KLD but is 10 KLD
 - The Utilized capacity (KLD) is not 100-200 KLD but is 8 - 10 KLD
 - The Consented trade effluent generation is 25 KLD
- 4.8. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families. The Answering Respondent submits that the difference in inlet/outlet concentrations does not automatically imply external dilution; rather, it indicates effective chemical treatment and flocculation leading to removal or reduction of contaminants.
- 4.9. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in

place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.

- 4.10. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.11. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.12. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.

5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

RESPONDENT NO.13
(Through Its Authorized Representative)

THROUGH



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 13- M/s Smitz Polytex
8A, Sagar Apartments, 6-Tilak Marg,
New Delhi-110001.
Mob.: 9888884445

Date: 23.07.2025
Place: New Delhi

E-mail: siddharth.batra@satramdass.com
Phone: 011 4704 6111

5299
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

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O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, MOHAMMAD RIYAZ KHAN S/o LATE MOHD YAKUB KHAN, aged about 65 years R/o 168 FIRST FLOOR, VAISHALI ENCLAVE, PITAMPURA, NEW DELHI 110034 do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No.13, M/s SMITZ POLYTEX PVT LTD, having its office at PLOT NO.5, PH – I, BARHI INDUSTRIAL ESTATE, DISST SONIPAT, HARYANA 131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.



For Smitz Polytex Private Limited


Director

3. I say that the documents / annexure produced along with the reply are true copies of its originals.

For Smitz Polytex Private Limited


Director

DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at DELHI on this 21ND day of FEBRUARY , 2025.

For Smitz Polytex Private Limited

DEPONENT


Director



ATTESTED

Notary Public Delhi

24 FEB 2025



HARYANA STATE POLLUTION CONTROL BOARD

Plot No. 1, Sector-15, Part-II, Sonipat, Ph. - 0130-2236119,
E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ *2643*

Dated: *02/01/25*

To

M/s SMITZ POLYTEX,
PLOT NO. 5, HSIIDC BARHI, SONIPAT

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 07.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Pre-treatment & dyeing having CTO valid upto 30.09.2027.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

- 1. Effluent characteristics: as per analysis report is as below:-

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	9.3	11.3	6.0-9.0	Treated effluent was found non-complying w.r.t. prescribed discharge norms for pH11.3 (against norm of 6.0-9.0) & TDS 2104 (against norm of 2100). No High reduction in pollution parameters indicating dilution with freshwater in PETP at different stages. Non-Complying (Discharge norms & dilution).
Colour (Hazen)	132	BDL	-	
BOD (mg/l)	344	53	500	
COD (mg/l)	1066	406	1400	
TSS (mg/l)	88	144	1500	
TDS (mg/l)	3368	2104	2100	

- 2. Record of production, fresh water consumption, effluent generation & discharge and sludge generation was not maintained.

Recommendation of the Team:-

1. Unit shall properly operate PETP so that no untreated/partially treated effluent is discharged into drain outside Unit's premises.
2. Unit shall maintain record of production, fresh water consumption, effluent generation & discharge and sludge generation.

Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

[Signature]
02/1/25

Regional Officer,
Sonepat Region.

[Signature]

Endst. No. HSPCB/SR/2025/

Dated:

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

[Signature]
Regional Officer,
Sonepat Region.

Perfrom Security 10000/- ✓
Testify Fee. 4500/- ✓

ETP Modification Scheme.

Resampling location: -



5303

SMITZ POLYTEX PVT. LTD!

Manufacture of all Kinds of Industrial Sewing, Embroidery Threads

Corp. Office : 905, D Mall, Netaji Subash Place, Pitampura, Delhi-110088

CIN : U17290DL2016PTC292318

Phone : +91-11- 45605499

To

The Regional Officer

Haryana State Pollution Control Board

Sector-15, Sonipat,

Haryana

Subject – Submitting compliance required as per observation

Dear Sir,

We are submitting the compliance required as per the observation given Annexure 10 as Enclosed.

Also we have submitted the performance security of Rs. 1 lakh and testing fees of Rs. 4500 both also Enclosed.

Also there self testing done by Shriram Institute for Industrial Research as Enclosed.

We humbly request you to receive the documents and provide the receiving.

Thanking you



SMITZ POLYTEX PVT LTD

5304

FRESH

PETP

PETP

12

Date.....		Time		Date.....			Date.....					PH		PH	
On	app	HRS	Alam/kg	Layam	Dob's	Water	Water	In led	oot led	power	Solad	In led	oot led		
Date	Time	Time				Reading I	Reading II	Reading	Reading	Reading					
11/12/25	9:00	5:00	8 HRS	5 KG	3 KG	309M	1164.25	6821.68	2455.264	3389.718		9:99	7:89		
21/12/25	9:00	6:00	9 HRS	6 KG	4 KG	409M	1190.48	6829.45	2465.988	3399.277	10842.6	10:00	7:78		
31/12/25	10:00	5:00	7 HRS	4 KG	3 KG	309M	1194.92	6864.44	2474.181	3408.151	10853.2	10:13	7:65		
4/1/25	9:00	6:00	9 HRS	6 KG	3 KG	509M	1201.11	6875.14	2483.532	3417.707	10860.8	72 KG	10:11	7:91	
5/1/25	—	OFF	—	—	—	—	1210.23	—	—	—	—	—	—		
6/1/25	9:00	5:00	8 HRS	5 KG	3 KG	309M	1214.61	6807.31	2493.786	3427.264	10967.1	11:68	8:00		
7/1/25	10:00	5:00	8 HRS	4 KG	3 KG	309M	1217.85	6831.48	2503.155	3434.522	10828.2	9:37	8:12		
8/1/25	9:00	6:00	9 HRS	6 KG	4 KG	509M	1222.12	6834.99	2513.744	3443.897	10882.5	9:33	8:12		
9/1/25	9:00	5:00	8 HRS	5 KG	3 KG	309M	1832.48	6951.73	2522.196	3451.228	10909.0	9:99	8:30		
10/1/25	9:00	5:00	8 HRS	4 KG	3 KG	309M	1240.15	6968.10	2531.452	3458.826	10929.3	9:78	8:00		
11/1/25	9:00	5:00	8 HRS	4 KG	3 KG	209M	—	6985.48	2542.049	3467.273	10941.9	84 KG	9:00	8:11	
12/1/25	—	OFF	—	—	—	—	—	—	—	—	—	—	—		
13/1/25	9:00	6:00	9 HRS	4 KG	3 KG	309M	1248.90	6992.83	2551.313	3474.832	10941.9	9:59	8:21		
14/1/25	10:00	6:00	8 HRS	4 KG	3 KG	309M	1255.78	7003.06	2560.572	3482.344	109534.2	9:89	8:31		
15/1/25	9:00	6:00	9 HRS	5 KG	4 KG	509M	1257.79	7034.66	2569.937	3489.902	10965.3	9:99	8:00		
16/1/25	9:00	5:00	8 HRS	5 KG	4 KG	509M	1270.65	7091.23	2578.195	3498.350	10977.4	10:11	8:00		
17/1/25	10:00	6:00	8 HRS	4 KG	3 KG	309M	1273.39	7091.23	2587.449	3507.104	10961.8	11:00	8:31		
18/1/25	9:00	6:00	9 HRS	5 KG	3 KG	509M	1277.58	7102.38	2597.785	3516.011	1098.8	84 KG	10:56	8:51	
19/1/25	—	OFF	—	—	—	—	—	—	—	—	—	—	—		
20/1/25	10:00	5:00	8 HRS	4 KG	3 KG	309M	1289.98	7123.18	2609.124	3526.278	11001.9	10:91	7:78		
21/1/25	10:00	5:00	8 HRS	4 KG	3 KG	209M	1293.88	7189.48	2620.196	3533.721	1109.9	9:98	7:91		
22/1/25	9:00	6:00	8 HRS	4 KG	3 KG	209M	1393.88	7192.97	2628.533	3542.055	11029.11	9:99	7:91		
23/1/25	9:00	6:00	9 HRS	5 KG	4 KG	509M	1301.23	7195.99	2637.748	3549.614	11037.2	9:89	7:10		
24/1/25	9:00	6:00	9 HRS	5 KG	3 KG	509M	—	7236.99	2646.069	3559.604	11044.2	9:69	7:23		
25/1/25	10:00	5:00	8 HRS	4 KG	3 KG	509M	1311.99	—	2655.904	3565.833	11053.4	84 KG	9:90	7:77	
26/1/25	—	OFF	—	—	—	—	—	—	—	—	—	—	—		
27/1/25	9:00	6:00	9 HRS	5 KG	3 KG	509M	1311.99	7251.93	2661.668	3572.720	11061.6	9:98	8:00		
28/1/25	10:00	5:00	8 HRS	5 KG	3 KG	509M	1312.01	7256.82	2668.225	3580.273	11068.8	9:99	8:12		
29/1/25	9:00	6:00	9 HRS	6 KG	3 KG	509M	1317.11	7278.91	2675.593	3588.501	11074.6	9:79	8:31		
30/1/25	—	—	—	—	—	—	1323.50	7308.44	2684.838	3596.092	11083.1	9:99	8:56		
31/1/25	10:00	6:00	8 HRS	5 KG	3 KG	509M	1326.98	7313.27	2698.662	3608.327	11090.5	72 KG	10:11	8:79	

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FRESH

PETP

PETP

Date.....

Pawade

14

Date	on time	app time	HRS	Alarm Kg	layam	Um pulis	Water	Water	in kel	out kel	Power	Salad	in kel	out kel
				5 Kg	3 Kg	50 gm	Reading 1	Reading 2	Reading 3	Reading 4	Reading 5			
11/3/25	9:00	5:00	8 H12S	5 Kg	3 Kg	50 gm	1457.00	7551.82	2868.037	3754.688	11352.3		9:48	7:45
21/3/25	—	OFF	—	—	—	—	—	—	—	—	—	—	—	—
31/3/25	9:00	6:00	9:00	5 Kg	3 Kg	50 gm	1465.39	7563.32	2876.203	3762.399	11363.9	84 Kg	9:49	8:10
41/3/25	9:00	7:00	10:00	5 Kg	3 Kg	50 gm	1468.10	7566.20	2884.234	3769.924	11376.2		8:50	7:9
51/3/25	9:00	6:00	9:00	4 Kg	3 Kg	50 gm	1475.94	7573.93	2890.254	3776.192	11544.9		9:00	8:0
61/3/25	9:00	7:00	10:00	5 Kg	3 Kg	50 gm	1475.94	7573.93	2897.083	3782.422	11559.4		9:00	8:30
71/3/25	9:00	7:00	10:00	5 Kg	3	50 gm	1481.30	7578.70	2902.300	3787.019	11671.3		8:45	7:50
81/3/25	9:00	8:00	9:00	5 Kg	3	50 gm	1487.36	7591.27	2907.483	3789.902	1174.8	72 Kg	9:00	8:00
91/3/25	—	Sunday	—	—	Sunday	—	—	—	—	—	—	—	—	—
101/3/25	9:00	7-15	10:15	5 Kg	3 Kg	50 gm	1493.23	7595.37	2913.823	3797.1605	11758.6		8:30	7:30
111/3/25	9:00	6:00	9:00	5 Kg	3 Kg	50 gm	1495.72	7598.63	2919.904	3805.705	11846.5		9:00	8:00
121/3/25	9:00	6:00	9:00	5 Kg	3 Kg	50 gm	1499.22	7600.85	2925.382	3813.022	11907.5		8:30	8:00
131/3/25	8:30	5:00	8:30	4 Kg	2 Kg	50 gm	1502.97	7603.68	2929.677	3818.0387	11923.2		8:30	7:50
141/3/25	—	Hali	—	—	Hali	—	—	—	—	—	—	—	—	—
151/3/25	9:00	5:00	8 H12S	5 Kg	2 Kg	50 gm	1512.39	7610.48	2936.377	3827.129	11991.3	83 Kg	8:49	7:83
161/3/25	—	OFF	—	—	—	—	1518.70	—	—	—	—	—	—	—
171/3/25	9:00	6:00	9 H12S	5 Kg	3 Kg	50 gm	1518.70	7617.71	2943.216	3834.660	11482.4		9:80	7:73
181/3/25	9:00	5:00	8 H12S	4 Kg	2 Kg	50 gm	1524.28	7628.09	2950.563	3841.104	11493.7		9:90	7:90
191/3/25	9:00	5:00	8 H12S	4 Kg	3 Kg	50 gm	1533.29	7641.84	2955.132	3846.814	11502.1		9:99	7:50
201/3/25	9:00	5:00	8 H12S	4 Kg	3 Kg	50 gm	1537.68	7645.68	2961.993	3852.028	11513.2	75 Kg	9:10	7:80
211/3/25	—	OFF	—	—	—	—	—	—	—	—	—	—	—	—
221/3/25	9:00	6:00	9 H12S	5 Kg	4 Kg	50 gm	1557.71	7680.00	2968.454	3859.149	—	—	—	—
231/3/25	—	OFF	—	—	—	—	—	—	—	—	—	—	—	—
241/3/25	9:00	5:00	8 H12S	4 Kg	3 Kg	30 gm	1561.82	7684.26	2975.919	3865.763	11634.8		9:80	7:77
251/3/25	9:00	4:00	7 H12S	3 Kg	2 Kg	20 gm	1570.10	7694.06	2980.993	3870.900	11543.8		9:78	7:99
261/3/25	9:00	5:00	8 H12S	3 Kg	2 Kg	30 gm	1574.26	7698.36	2987.440	3877.132	11554.4		9:80	7:56
271/3/25	9:00	5:00	8 H12S	2 Kg	1 Kg	20 gm	1574.41	7700.66	2991.115	3881.137	11560.1		9:99	2:80
281/3/25	9:00	4:00	7 H12S	5 Kg	3 Kg	50 gm	1578.03	7704.07	2995.790	3886.709	11566.5		9:93	2:89
291/3/25	9:00	5:00	8 H12S	5 Kg	3 Kg	50 gm	1589.81	7718.56	3001.646	3891.124	11575.4		9:89	7:23
301/3/25	—	—	—	—	—	—	—	—	—	—	—	—	—	—
311/3/25	9:00	5:00	8 H12S	5 Kg	3 Kg	30 gm	1595.11	7727.25	3007.301	3896.833	11584.0	84 Kg	9:99	7:98

VAKALATNAMA**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 622 OF 2024****IN RE:-****VARUN GULATI****...APPLICANT**

VERSUS

STATE OF HARYANA & ORS.**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **23rd** day of **July**, 2025

Accepted, identified and certified subjected to the terms of the fees.



[SIDDHARTH BATRA] [ARCHNA YADAV]

Client




[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

For Smitz Polytex Private Limited



Director



5309

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SMITZ POLYTEX PVT. LTD.

Manufacture of all Kinds of Industrial Sewing, Embroidery Threads

Corp. Office : 905, D Mall, Netaji Subash Place, Pitampura, Delhi-110088

CIN : U17290DL2016PTC292318

Phone : +91-11- 45605499

BOARD RESOLUTION

CERTIFIED RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS OF SMITZ POLYTEX PVT LTD HELD ON 21ST OF FEBRUARY'2025, AT 1PM, AT THE CORPOTATE OFFICE: 905 D-MALL NETAJI SUBHASH PLACE PITAMPURA, NEW DELHI-110034

RESOLVED That Mr. MOHAMMAD MERAZ KHAN be and is hereby authorized on behalf of SMITZ POLYTEX PVT LTD, to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial of quasi-judicial authority in connection with the business or matters of LLP.

RESOLVED FURTHER THAT Mr. MOHD RIYAZ KHAN is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. MOHAMMAD MERAZ KHAN in connection with the above matters be and are hereby ratified and confirmed by the company.

RESOLVED FURTHER THAT a certified true copy of this resolution is provided to all concerned authorities as and when required for their records and reference.

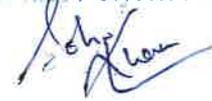
For Smitz Polytex Private Limited


Director

MOHD RIYAZ KHAN

(DIRECTOR)

For Smitz Polytex Private Limited


Director

MOHD SOHEB KHAN

(DIRECTOR)

भारत सरकार
Government of India



श्री. रियाज खान
Mohd. Riyaz Khan
जन्म तिथि/DOB: 12/08/1960
पुरुष/ MALE



मेरा आधार, मेरा पहचान

Riyaz

भारतीय विज्ञान संस्थान प्रसिद्धि
Indian Science Education Authority of India



पता:
S/O श्री. याक़ुब खान, भूकान नं- 118, फ्लॉर फ़र्स्ट वीशवरी
एन्क्लेव, पीताम पुरा, नॉर्थ वेस्ट डेहली,
देहली - 110088

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North West Delhi,
Delhi - 110088



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